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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

C.P. No.188 of 2003
IN
O.A. No.2887 of 2001

New Delhi, this the 30th day of July, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri R.K. Upadhyaya, Member (A)

Arun Kumar Choudhary,
Lecturer,
Commercial & Secretarial Institute,
Pant Polytechnic Campus,
Okhala, Phase-II, New Delhi-20.

.....Petitioner

(By Shri S.K. Sinha, Advocate)

Versus

1. Shri Narrendra Prasad,
Principal Secretary-cum-Director,
Department of Training and Technical
Education, Muni Maya Ram Marg,
Pitampura, Delhi-88.

.....Respondent

(By Mrs. Sumedha Sharma, Advocate)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel for the parties.

2. In terms of Tribunal's order dated 22.4.2002 in OA 2887/2001, it is noticed that the respondents have issued order dated 29.7.2002. By this order, the post of Principal in Commercial Secretarial Institute (CSI), Shakurpur, Delhi has been revived by the orders of the competent authority dated 19.6.2002.

3. In the reply affidavit filed by the respondents, although they have stated that thereafter, they have taken necessary steps for filling up the post of Principal, CSI and have accordingly initiated the process of doing so on 5.8.2002, it is relevant to

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note that a copy of this order has not been annexed but what has been annexed is the letter dated 21.2.2003 (Annexure R). By this letter, it is seen that respondents have initiated the process of filling up the post of Principal, CSI which apparently was lying vacant since 1985. In the reply affidavit, the respondents themselves have stated that atleast two letters have been written by the UPSC to furnish necessary information and documents regarding the concerned officers who have to be considered by the Commission.

4. In the circumstances of the case, we see force in the submissions made by Shri S.K. Sinha, learned counsel that the matter needs to be ^{rs}deligently and expeditiously tackled by the respondents, atleast now after they have taken steps to revive the aforesaid post. In this connection, we note the submissions of Mrs. Sumedha Sharma, learned counsel for the respondents that they are getting their act together and will be submitting the ^{rs}relevant information/documents as required under the relevant rules to the Commission for their consideration within a period of 15 days.

5. In the above facts and circumstances of the case, noting also the above submissions, we do expect the respondents to do the needful as expid^{rs}itiously as possible in accorrdance with law.

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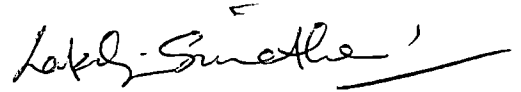
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6. In the circumstances of the case, we see no justification to continue ¹³with the Contempt Petition and the same is accordingly disposed of. Notice to the alleged contemnor is ^sdischarged. File to be consigned to the record room.



(R.K. Upadhyaya)
Member (A)



(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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